- the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:
 - (i) Notification G. S. R. No. 1256, dated the 4th September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 19/1.
 - (ii) Notification G. S. R. No. 1326, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 53rd Amendment Rules, 1971.
 - (iii) Notification G. S. R. No. 1327, dated the llth September, 1971, publishing the Customs and Central Excise Duties { Export Drawback (General) 54th Amendment Rules, 1971.
 - (iv) Notification G. S. R. No. 1328, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 55th Amendment Rules, 1971.
 - (v) Notification G. S. R. No. 1329, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 56th Amendment Rules, 1971.
 - (vi) Notification G. S. R. No. 1330, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 57th Amend; ment Rules, 1971.
 - (vii) Notification G. S. R. No. 1331, I dated the llth September, 1971, publishing
 - the Customs and Central Excise Duties Export Drawback (General) 58lh Amendment Rules. 1971.
 - (viii) Notification G. S. R. No. 1332, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 59th Amendment Rules, 1971.
 - (ix) Notification G. S. R. No.. 1333, dated the llth September, 197], publishing the Customs and Centra] Excise Duties Export Drawback (General) 60th Amendment Rules, 1971.

- (x) Notification G. S. R. No. 1309, dated 18th September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 21st Amendment Rules, 1971.
- (xi) Notification G. S. R. No. 1370, dated the 18th September, 1971, publishing the Customs nnd Central Excise Duties Export Drawback (General) 62nd Amendment Rules, 1971.
- (xii) Notification G. S. R. No. 1371, dated the 18th September, 1971, publishing tlie Customs and Central Excise Duties Export Drawback (General) 63rd Amendment Rules, 1971.
- (xiii) Notification G. S. R. No. 1371, dated the 18th September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 64th Amendment Rules, 1971.
- (xiv) Notification G. S. R. No. 1373, dated the 18lh September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 65th Amendment Rules, 1971.
- (xv) Notification G. S. R. No. 1374, dated the 18th September, 1971. publishing the Customs and Central Excise Duties Export Drawback (General) 66th Amendment Rules, 1971.
- (xvi) Notifications G. S. R. No. 1375, dated the 18th September, 1971, publishing the Customs and Central Excise Duties Export Drawbai k (Central) 66th Amendment Rules, 1971.
- [Placed in Library. For (i) to (xvi) See No. LT—1121/71.]

THE CENTRAL SALES PAX (REGISTRATION AND TURN OVER) (AMENDMENT) RULES,

SHRI BEDABRATA BARUA: Sir, I also beg io lay on the Table a copy of the. Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1589, dated the 7th September, 1971 (in English and Hindi), publishing the Cenual Sales Tax (Registration and Turnover) (Amendment) Rules, 1971, under sub-seciion (2) of section 13 of the Central Sales Tax Act, 1956 [Placed in Library. See I No. LT—1120/71.]